

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABI AZAD): (a) Yes.

(b) The general norm is 'One ASHA per 1000 population'. However in tribal, hilly, desert areas, the norm could be relaxed to one ASHA per habitation.

ANM is a female paramedical worker posted at the Sub-Centre and the population norm are one ANM for 5000 population in Plain Area, 3000 population in Hilly/Tribal Area. Case load and distances has also to be taken into account.

(c) Not applicable.

(d) i. No, There is no shortage of ASHA workers, the states have revised their targets. Presently in country 8,20,585 (94.01%) ASHAs are selected against the proposed targets of 8,72,807 ASHAs by the states.

ii. There is a shortage of second ANMs for Sub centres.

(e) The increase in ASHA Target in current year (2010-11), Project Implementation Plan has been projected. Selection process for remaining ASHA is going on in the states.

The appointment of doctors and paramedical staff is done by respective State/UT Governments. The reasons of shortage of trained manpower is less development of basic infrastructure i.e. roads, connectivity, banks etc.

(f) Government of India is monitoring the ASHA selection and pursuing the States for completing the targeted ASHA selection in current year. Human resource engagement is a major thrust area under NRHM and is a priority being pursued with the States/UT Governments. The Staff strength in rural areas has improved significantly after the launch of NRHM. 48248 ANMs have been appointed on contractual basis across the nation under NRHM.

#### **Filing of corruption charges against Chairman, Indian Nursing Council**

2479. SHRI SANJAY RAUT: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether it is a fact that in spite of establishment of corruption charges in a CBI enquiry against the Chairman of Indian Nursing Council, the Ministry is yet to give permission to initiate legal proceeding against him;

(b) whether it is also a fact that an FIR was filed against him in 2007 after being found guilty in a CBI inquiry; and

(c) if so, the reasons due to which Ministry is not giving permission to initiate legal proceeding against him?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABI AZAD): (a) to (c) An Expert Committee has been constituted by Central Vigilance Commission (CVC) to examine the issue of sanction for prosecution of President of Indian Nursing Council and give its recommendations.

#### **Financial Assistance for upgradation of Goa Medical College**

2480. SHRI SHANTARAM LAXMAN NAIK: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the State Government of Goa has approached the Central Government for financial assistance to upgrade Goa Medical College;

(b) is so, whether Government has agreed to give the assistance;

(c) the quantum of assistance proposed to be given, pattern of assistance, and the components of the package; and

(d) the details of services proposed to be upgraded with the financial assistance to be given by the Central Governments to the State?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABI AZAD): (a) No.

(b) to (d) Does not arise.

#### **Measures to tackle JE in Uttar Pradesh**

2481. SHRI BRIJLAL KHABRI:

SHRI JAI PRAKASH:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether Japanese Encephalitis (JE) is taking epidemic form in some districts of eastern Uttar Pradesh and large number of people are dying of it.